plicants for the issue of passports have been modified recently; and

(b) if so, what are the details of changes introduced in the system?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT): (a) Yes, Sir.

(b) The requirement of the financial guarantee as prescribed in the Passport Rules has been abolished. Consequently the verification certificate which was one of the eleven alternatives for the financial guarantee is now not required. A passport applicant now has to fill in the application form and enclose five copies of photographs, out of which two are to be attested by a Station House Officer or a Magistrate or a Gazetted officer of a State or Central Government, without having to produce either the verification certificate which was to be signed by a Member of Parliament or a Member of Legislative Assembly or Member of Legislative Council etc., or an officer not below the rank of Deputy Secretary to the Government etc., or a financial guarantee. With the new measure the number of attesting authorities for photographs has, thus become many times larger, which will help the applicants. Moreover, the police authorities in all the state have been requested to expedite the issue of identity and security verification reports.

Western European Airline posting its forces men as security guards

3181. SHRI NIRMAL CHATTERJEE:
SHRI MOSTAFA BIN QUASEM.

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Reserve Bank of India lost of stupendous sum because a western European airline is posting its armed forced men as a security airilen is posting its armed forced men as its security guards after entering them into the country as tourists;

(b) whether holders of tourist visas seeking employment or working in India invite punishment under the Indian Penal Code;

(c) whether follow-up action is initiated against the said airline;

(d) if so, the details thereof; and

(e) if the answer to part (b) above be in the negative, what are the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) and (b) According to the information received from the Civil Aviation Department, they are not aware of the fact that any Western European Airline had posted its armed guards after entering them into the country as tourists, since 1971. Tourist visa holders are prohibited to seek employment or work in any capacity in India according to our visa Rules. Defaulters while not attracting the provision of Indian Penal Code are served with Quit India notices and in some cases are deported and black listed.

(c) to (e) Does not arise.

दिल्ली में लारेंस रोड़ स्थित दिल्ली विकास प्राधिकरण की आवासीय बस्तियों में नागरिक सेवाएं

3182. डा० गोविन्द दास रिछारिया : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली विकास प्राधिकरण की लारेंस रोड स्थित आवासीय बस्तियों की नागरिक सेवाएं नगर निगम को किस वर्ष सौंपी गई थीं तथा नगर निगम ने "डेफीसियन्सीज" (कमियों) के लिये विकास प्राधिकरण से कितना रुपया वसूल किया था और उसका मदवार ब्यौरा क्या है ;

(ख) क्या यह सच है कि इस क्षेत्र की "सी-2 पाकेट" की सारी सड़कें, नालियां व रास्ते (सीमेन्ट कंक्रीट पथ) भी नगर निगम को सौंपे गए थे ;

(ग) यदि हां, तो निगम ने इस पाकेट के रास्तों (सीमेंट कंक्रीट पथ) की मरम्मत पर अभी तक कितना धन व्यय किया है; और

(घ) क्या उपर्युक्त क्षेत्र में रास्तों की दशा खराब है और उनकी मरम्मत ठीक से नहीं की गई है, यदि हां, तो उसके क्या कारण हैं ?

राज्य विभाग में राज्य मंत्री (श्री पी०ए० संगमा) : (क) लारेंस रोड में कुछ आवासीय पाकेटों की सेवाएं मई, 1978 में दिल्ली विकास प्राधिकरण द्वारा दिल्ली नगर निगम को सौंप दी गई थी। दिल्ली विकास प्राधिकरण द्वारा "डैफोसियन्सीज" (कमियां) चार्जेज के रूप में 8,67,400 रुपए की राशि दी गई थी जिसमें से 6,79,900 रुपए सड़कों में कमियों के लिए और 1,87,500 रुपए बरसाती नालियों के लिए थे।

(ख) आन्तरिक सीमेंट कंक्रीट रास्तों और चौकी संरक्षण के अतिरिक्त सड़कें, और गलियां, नालियां निगम को सौंपी थी।

(ग) अलग-अलग पाकेटों के लिए कोई अलग-अलग लेखा नहीं रखा जाता फिर भी हाल में सी-II पाकेट में बाहर सीमेंट कंक्रीट रास्तों के सुधार के लिए 25,000 रुपए के आंकलन की स्वीकृति दी गई है।

(घ) नगर निगम पिछले तीन वर्षों (1982–83 से 1984–85) के दौरान इस क्षेत्र में सुधार और सड़कों की मरम्मत के लिए अपनी राजस्व निधियों में से 19.60 लाख की राशि पहले ही खर्च कर चुका है। चालू वित्त वर्ष (1985–86) में इस क्षेत्र में सड़कों के सुधार/मरम्मत के लिए कार्य शुरू हो गया है। इसके अतिरिक्त लारेंस रोड जो इन आवासीय पाकेटों के लिए मुख्य रास्ता है को 85.00 लाख रुपए की अनुमानित लागत से चौड़ा किया जा रहा है और सुधारा जा रहा है।

Steps to avoid calling of army for maintaining law and order

3183. SHRI SURESH KALMADI:
SHRI DHARAM CHANDER PRASHANT:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what steps have been taken to avoid repeatedly calling the army for maintaining law and order; and

(b) *whether Government* are considering strengthening and training the Central Reserve Police force for the purpose or raising a separate force of ex-servicemen for this purpose?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) and (b) The existing Central Police Forces have been augmented to meet any law and order situation. This will help in minimising the use of Army for maintaining law and order. There is no proposal for raising a separate force of ex-servicemen for this purpose.

5-day week in Government offices

3184. SHRI SURESH KALMADI:
SHRI DHARAM CHANDER PRASHANT:

(a) whether the 5-day week has increaed efficiency in Government Departments; and

(b) if not, whether Government propose to reconsider introducing 6-day week again?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND ADMINISTRATIVE REFORMS AND